

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6826 of 2026

Santosh Kumar : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated March 24, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated April 02, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated April 07, 2026 (Reg. No. SEBIH/A/E/26/00127). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Query in the application-** The appellant, in his application, merely referred to his enclosed account statement without further explanation.
3. **Reply of the Respondent** –The respondent, in response to the appellant, informed that no information was sought by the appellant in his application.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. On consideration, I find that no information was sought by the appellant in his application. Accordingly, I do not find any deficiency in the response of the respondent.
6. Additionally, I note that the appellant, has sought certain information in his appeal. I note that the same was not raised by the appellant in his application and was mentioned for the first time in appeal. As held by the

Hon'ble Central Information Commission in *Harish Prasad Divedi vs. Bharat Petroleum Corporation Limited* (decided on January 28, 2014), an information seeker cannot be allowed to expand the scope of his RTI enquiry at appeal stage. Accordingly, I find that the said submissions do not warrant consideration at this stage.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: April 30, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**